

(15)

OPEN COURT

CENTRAL ADMINISTRATAIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 30th day of January 2008.

Original Application No. 697 of 2005

Hon'ble Mr. A. K. Gaur, Member (J)
Hon'ble Mr. S.N. Shukla, Member (A)

Smt. Jaikali Devi, W/o late Jai Lal Das, R/o House No. 580/44A-2 Village Laskar Central Jail Road, Varanasi.

... Applicant

By Adv: Sri V.K. Srivastava

V E R S U S

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Assistant Director, Medical Services, Headquarter,
3. Commanding Officer, Military Hospital, Varanasi Cantt. Varanasi.

... Respondents

By Adv: Sri Tej Prakash

O R D E R

By Hon'ble Mr. A. K. Gaur, Member (J)

Sri V.K. Srivatava, learned counsel for the applicant and Sri Tej Prakash, learned counsel for the respondents.

2. Learned counsel for the applicant fairly stated at the very threshold that the grievance of the applicant ^{is} _h that he has not been paid salary for a period of 05 months i.e. from August 2002 to December 2002. In this regard he has already preferred representations dated 22.03.2003 and 16.04.2003 and prayed that the direction be given to the Competent

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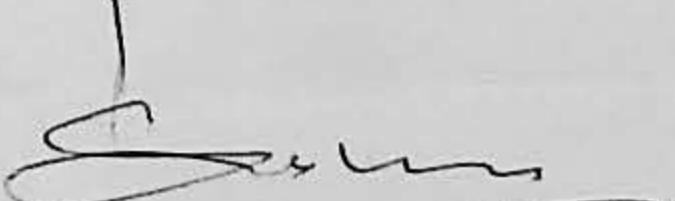
(16)

Authority to consider and decide the pending representation of the applicant and pay the salary for the period in question.

3. Having heard parties counsel we are firmly of the view that the grievance of the applicant might be redressed if a direction is given to the Competent Authority to consider and dispose of the pending representation of the applicant by passing reasoned and speaking order within a stipulated period of time.

4. We accordingly direct the Competent Authority to consider and dispose of the pending representation of the applicant by passing reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. In view of the above the OA is disposed of. No cost.


Member (A)
Member (J)

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